

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
COURT – I

C.P. (IB) 4148/(MB)/2019

CORAM: SHRI BHASKARA PANTULA MOHAN
MEMBER (J)
SHRI V. NALLASENAPATHI
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2020

NAME OF THE PARTIES: Nasibunsinha Construction
V/s
Hindustan Construction Company Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016.

ORDER

71. C.P. (IB) 4148/(MB)/2019

Both sides present.

Counsel for the petitioner seeks for withdrawal of this Company Petition.

Accordingly, this petition is dismissed as not pressed.

Sd/-
V. NALLASENAPATHI
Member (Technical)

Sd/-
BHASKARA PANTULA MOHAN
Member (Judicial)